

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant

v.

M/s. Heritage Hospitals Limited & Ors.

.... Respondent

Order under Section 241-242 of the Companies Act

Order delivered on 16.03.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the Petitioner/Applicant :

Mr. Virender Ganda, Sr. Adv.
Mr. Rajnish Sinha, Mr. Nikhil Jain,
Mr. Yogendar, Ms. Shreya Jain,
Mr. Ayan Mitra, Advocates

For the Respondent :

Mr. Mansumyer Singh, Mr. Yashwardhan
P. Singh, Ms. Samridhi Gogia, Advocates for
R-2

Mr. Sourabh Gupta, Adv. for R-3 &4

Ms. Ridhima Gulati, Advocates for R-6

Mr. Ajay Kumar Singh, Adv. for R-6

ORDER

Reply by Respondent no. 2 has been filed and a copy thereof, has been supplied to the Counsel for the petitioner yesterday. Reply by any other respondents may be filed within two weeks with a copy in advance to the Counsel for the petitioner. It will be regarded as last opportunity.



Rejoinder to the reply of respondent no. 2 or reply filed by any other respondents, may also be filed within three weeks thereafter with a copy in advance to the Counsel opposite.

Pendency of this petition shall not be hindrance in the ways of the parties to reach an amicable settlement.

List the matter on 24th April, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)